

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:581
ANSWERED ON:08.05.2000
RECYCLING OF BATTERIES
SUNDER LAL TIWARI;TARUN GOGOI

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government have finalised the rules to be enforced under the Environment (Protection) Act, 1986 to regulate the collection and recycling of the used lead acid batteries for recovery of lead in an environmentally sound manner;
- (b) if so, the details thereof; and
- (c) the time by which these rules are likely to be implemented in the States and Union Territories?

Answer

MINISTER OF ENVIRONMENT AND FORESTS

(SHRI T.R. BAALU)

(a), (b) and (c) A Statement is laid on the Table of the House.

STATEMENT REFERED TO IN REPLY TO PARTS (a), (b) and (c) OF THE LOK SABHA STARRED QUESTION NO 581 08.05. 2000 REGARDING `RECYCLING OF BATTERIES` BY SHRI SUNDER LAL TIWARI AND SHRI TARUN GOGOI

(a) and (b) A draft notification entitled Battery (Management and Handling) Rules, 2000 is being finalised for inviting objections/ suggestions from the general public. As per the proposed preliminary notification, all manufacturers, importers, re-conditioners, assemblers and dealers shall collect used batteries in lieu of new batteries sold. The manufacturers, importers, re-conditioners and assemblers are required to set up collection centres for this purpose .To ensure environment friendly re-processing, collected batteries are required to be sent only to such re-cyclers who are registered with the Ministry of Environment and Forests. Consumers are required to return the used batteries to dealers, authorised re-cyclers etc. or deposit at designated collection centers. Manufactures, importers and dealers shall file a quarterly return to the State Pollution Control Board/Committee of their buy-back and sale of lead acid batteries. The respective State Pollution Control Board/Committee shall be the monitoring agency.

(c) Objections and suggestions can be filed within a period of sixty days of the publication of the draft notification. The Rules shall take effect from the date of publication of the final notification in the Gazette.